

**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA**

O.A/350/1301/2019

Date of Order: 28.01.2020

**Coram:** Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Shri Jayanta Biswas, son of Late Baikunta Biswas,  
aged about 60 years, R/o Garacharma, Under Port  
Blair – Tehsil, District of South Andaman, Pin –  
744105.

--Applicant

--versus--

1. The Union of India, service through the Secretary, Ministry of Home Affairs, New Delhi – 110011.
2. The Lieutenant Governor, Andaman and Nicobar Islands, Raj Niwas, Port Blair, Pin 744101.
3. The Chief Secretary, Secretariat, Andaman and Nicobar Administration, Port Blair, Pin 744101.
4. The Secretary (Vigilance), Andaman and Nicobar Administration, Port Blair, Pin 744101.
5. The Director, Directorate of Agriculture, Port Blair, Pin 744101.

--Respondents

For The Applicant(s): Mr. P. C. Das, counsel  
Ms. T. Maity, counsel

For The Respondent(s): Mr. P. K. Das, counsel

**O R D E R (O R A L)**

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. This O.A has been preferred to seek the following relief:

- “a) An order directing the Respondent No. 3 to forthwith clear the service benefits of the applicant along with 18% interest on the amount payable to the applicant in terms of Rule 68 of the Central Civil Services (Pension) Rules, 1972.
- b) An order/orders directing the respondent authorities to make disciplinary action upon the responsible officer in delay making payment.”

3. Ld. counsel for the respondent, upon instructions, submits that vigilance clearance was given to the applicant and the matter is being processed for payment of pension and other benefits and the same will be released within 2 months.

4. Accordingly, we disposed of the O.A by directing the respondents to release the payment and other admissible dues within 2 months from the date of receipt of a copy of this order and pass appropriate order thereafter. Respondents shall also pay interest as permissible in terms of the settlement dues within the said period.

5. It is made clear that we have not entered into the merits of this matter and therefore, all points are kept open for consideration by the respondents.

6. OA is accordingly disposed of. No costs.



(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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